

CWP No. 11512 of 2020

Dr. Ambedkar Mission Sanstha (Regd.)

v.

State of Haryana and another

Present:- Mr. Vijay Kumar Jindal, Sr. Advocate with
Mr. Akshay Jindal, Advocate, for the petitioner.

Mr. Deepak Balyan, Addl. Advocate General, Haryana,
for the respondents.

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With the consent of learned counsel for both the parties, the matter is being taken up and heard via video conferencing.

Notice of motion.

Mr. Deepak Balyan, Additional Advocate General, Haryana accepts notice on behalf of the respondents.

In the meanwhile, in view of the law laid down by the Supreme Court in the cases of *State of Maharashtra v. Milind and others 2001(1) SCC 4* and *E.V.Chinnaiah v. State of A.P. and others AIR 2005 SC 162*, wherein the Supreme Court has held that the State Government has no power to amend the list notified under Article 341 of the Constitution of India by the President, operation of the impugned orders/notifications issued by the State Government Annexures P-4 and P-5 dated 05.07.2019 and 07.07.2019 shall remain stayed till the next date of hearing.

(RAVI SHANKER JHA)
CHIEF JUSTICE

(ARUN PALLI)
JUDGE

10.08.2020
ravinder